

Institute (TERI) has published a report titled 'TERI Environment Survey 2013' for Delhi-NCR, Mumbai, Chennai, Bangalore, Hyderabad and Kolkata. The report is based on public survey, newspaper reports, etc. The opinion of public based on individual perception is indicative rather than conclusive. The quality of ambient air, surface water and groundwater in above mentioned cities is monitored by the Central Pollution Control Board (CPCB) in association with concerned State Pollution Control Boards (SPCBs).

(b) No direct study on air and water quality related health problems has been conducted by TERI or CPCB.

(c) The CPCB and SPCBs have taken various steps to contain air and water pollution which, *inter-alia*, include strict implementation of emission and effluent norms in polluting industries, supply of improved diesel and gasoline, promotion of mass rapid transport, implementation of city-specific ambient air improvement programme for 17 identified cities, monitoring of area specific action plan for 43 critically polluted areas, monitoring of common effluent treatment plants to treat effluent from SSI units, implementation of river specific action plans, monitoring of treated sewage quality arising from sewage treatment plants, etc.

Prevention of tourist activities in tiger projects areas

1413. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Supreme Court in its judgement prevented the tourists activities inside the tiger project areas; and

(b) if so, the details of steps being taken by Central Government and State Governments to implement the decision of the Supreme Court?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATRAJAN): (a) and (b) Pursuant to the order of the Hon'ble Supreme Court in Special Leave to Appeal (Civil) No. 21339/2011 (Ajay Dubey versus National Tiger Conservation Authority and Others), a set of comprehensive guidelines has been issued by the National Tiger Conservation Authority on 15th October, 2012, under section 380-1 (c) of the Wildlife (Protection) Act, 1972 for Project Tiger and Tourism in Tiger Reserves, which allows regulated tourism in core areas of Tiger Reserves.